

tion of irrigation projects in Bihar. Rehabilitation of project affected people is carried out by concerned State Governments as part of the main projects and included in the total cost of the projects.

(b) to (d). Does not arise.

[English]

Central Ground Water Board

3323. SHRI Z. SOBHANADREESWARARAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a model draft has been prepared by the Central Ground Water Board for adoption by the States; and

(b) if so, the salient features thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA: (a) Yes, Sir. With a view to Regulate and Control the Development of Ground Water, the Central Government has circulated a Model Bill to the State Governments and Union Territories by way of a suggestion and with a view to eliciting their opinion. Enactment of Legislation on the lines of the Model Bill, is to be considered by the State Governments/Union Territories, as this subject falls within their jurisdiction.

(b) The salient features of the Model Bill are:-

(i) Creation of a Ground Water Authority to frame broad policies for the administration of the legislation.

(ii) Empowering the State Government to regulate, in public interest, the extraction or use of ground water in any form,

in any area so notified, based on a report from the Groundwater Authority of the State.

(iii) Regulation of water-well drilling activity in the notified area.

(iv) The wells/tubewells constructed by individuals or cooperatives for domestic and drinking water use have been brought under purview of the Bill.

(v) With a view to bring equity in the distribution of groundwater resources, the small and marginal farmers have been exempted from seeking prior permission for construction of well/tubewell provided the water is intended to be used exclusively for personal purposes excluding commercial use. Such users shall, however, inform the authority of their intention of constructing a well/tube well.

[Translation]

Sale of Duty Free Goods on Airflights

3324. SHRI YASHWANTRAO PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to sale duty free goods in the Indian Airlines and the Air India in line with many other foreign airlines;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Air India already sells duty free goods like perfumes, cigarettes and liquor etc. on its international flights. In